

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
COURT NO. IV, NEW DELHI**

Item No. 2

CA.396/ND/2019IB)-225(ND)/2019

**Under Section: 9 of IBC.**

**In the matter of:**

Instyle Overseas LLP

....Applicant

Vs.

SarthakFivrotexPvt. Ltd.

....Respondent

**Order delivered on 10.10.2019**

**CORAM**

**DR. DEEPTI MUKESH,  
HON'BLE MEMBER (J)**

**SHRI HEMANT KUMAR SARANGI,  
HON'BLE MEMBER (T)**

For the Applicant

:

For the Respondent

:

For the IRP

: Mr.Dushyant Tiwari, Adv.

Mr.NalinKaushik, Adv.

Ms.SupriyaPandita, Adv.

**ORDER**

CA No. 396/ND/2019 is application filed under Section 12(A) of Insolvency and Bankruptcy Code for withdrawal of the IB application No. 225/ND/2019. Learned counsel for Operational Creditor and learned counsel for IRP, make a joint statement that parties have settled the claim and letter with respect to the payment of claim and settlement is annexed as Annexure 5 signed by both the parties. The learned counsel for IRP further states that no

claims have been received and hence, CoC is not formed. The learned counsel further confirms that cost and expenses incurred by the IRP are paid and nothing is due towards the same. Form-FA being the application for withdrawal is also annexed. In view of the submissions made by the learned counsels and document annexed with the application, application is allowed in terms of prayer "A" whereby allowing to withdraw the IB application No. 225/ND/2019 and disposing of the main IB application in terms of above order.

**Sd/-**  
**(HEMANT KUMAR SARANGI)**  
**MEMBER (TECHNICAL)**

Vaishali

**Sd/-**  
**(DR. DEEPTI MUKESH)**  
**MEMBER (JUDICIAL)**